

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1312/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE PARTIES: D & H India Ltd.
V/s.
KSS Petron Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Mustafa Kachwala, Solicitor 1/b Kachwala Misar & Co	}	
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Since D & H has submitted claim before IRP on 14/9/17
and the claim is accepted on 28/9/17, under instructions
we withdraw the above captioned Petition.

 06/10/17.

ORDER

T.C.P. No. 1312/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.



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2. As per the statement of the Learned Counsel in the case of the Respondent Debtor viz. KSS Petron Pvt. Ltd. Corporate Insolvency Resolution Professional has already been appointed. As a result the Petitioner Creditor has lodged its claim before Insolvency Professional who is seized of the matter in KSS Petron Pvt. Ltd. He has also stated the same on the Order Sheet.
3. Therefore, the Learned Representative is seeking permission to withdraw this Petition. The Withdrawal of this Petition appears to be appropriate.
4. Under the circumstances and as per the Code the Petition is disposed of as Withdrawn. To be consigned to the Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
06.10.2017

Sd/-

M.K. Shrawat
Member (Judicial)